

MINUTES OF THE MEETING No. 45/11 dated 9.2.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri S.K Aggarwal DC (SSI)
4. Shri A.K Aggarwal, Jt. IA
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy. DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.44/11 for confirmation and confirmed and adopted the same without any change.

Case No M-319 NC No.45/11 Dated 9.2.11	M/ s Surya International, Ahmedabad F.No. 01/83/50/ 2035/AM08/DES-IV RLA F.No.08/24/40/256/AM08 Lic.No.0810070674 dated 13.3.2008
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The Committee considered the case as per agenda and in view of the written comments forwarded by DC (MSME) vide U.O.No.17(6)/2009-Food dated 10.1.2010 the Committee decided to approve the case on repeat basis as per norms decided earlier in Meeting No.44/10 dated 27.1.2010 (held on 3.2.2010), Case No.130, as under:-

Export Item	Qty.	Import Item	Qty.
Flavouring Essence (containing 84% of Propylene Glycol (Propane 1,2-DIOL)	1 Kg	PROPYLENE GLYCOL (Propane 1,2-Diol)	0.84 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-320 NC No.45/11 Dated 9.2.11	M/ s Rupana Paper Mills (P) Ltd, F.No. 01/83/50/ 1137/AM09/DES-IV RLA F.No.05/24/40/985/AM08 Lic.No.0510233641 dated 31.12.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..

Case No M-321 NC No.45/11 Dated 9.2.11	M/ s Nagar Haveli Perfumes & Aromatis, Mumbai F.No. 01/83/50/ 815/AM09/DES-IV RLA F.No.03/95/40/393/AM09 Lic.No.0310487431 dated 23.9.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.3.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 45/83-ALC1/2010 **MEETING DATE** : 09.02.2011

1	Case No.: 344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

2	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that in the online agenda, (i) softening point item of export 110-1115 Deg. C and (ii) Nomenclature of item of import i.e. Soft Pitch are shown. TA(MSME) vide its U.O.No.23(1)/2010-Chem dated 17.1.2011 as pointed out that (i) above is not feasible and (ii) above should be Coal Tar Soft Pitch instead of Soft Pitch. A letter issued on 19.1.2011 and reminder dated 22.2.2011 to the firm seeking clarification on (i) and (ii) above. Accordingly the case may be re-listed on 9.3.2011.			

3	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda. U.O. has been sent to DBT on 22.2.2011. Comments awaited. Accordingly the case may be relisted on 9.3.2011			

4	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

5	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is issued on 6.12.2010, 19.1.2011 and 22.2.2011. Accordingly the case may be re-listed on 9.3.2011.			

6	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

7	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that in the online agenda, the import quantity is shown as 1.500 MT while the export quantity shown as 12240.00 MT which is not feasible. A letter has been issued on 19.1.2011 seeking clarification from the firm/RLA. Reminder issued on 18.2.2011. Accordingly the case may be re-listed on 9.3.2011.			

8	Case No.:13/52/83-ALC1/2009		Party Name:KANCOR INGREDIENTS LIMITED		Meet No/Date:45/83-ALC1/2010 09.02.2011		Status:Case Approved	
	HQ File :01/83/050/00983/AM10/		RLA File :10/24/040/00135/AM10/		Lic.No/Date:1010037676 12.03.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10/6422 dt. 25.11.2010 stating that the weighted average yield comes to 13.79 % whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 13.79% yield as under:-							
	Item of Export		Qty	Item of Import		Qty		

Oleoresin Black Pepper	16.41 MT	Light Black Pepper (Light Berries)	119.04 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.: 17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

10	Case No.: 2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

11	Case No.: 5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

12	Case No.: 7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

13	Case No.: 8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status: Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.

14	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

15	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

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Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved															
HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:															
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/04/09-10/6811 dt. 14.12.2010 stating that the weighted average yield comes to 17.76% (Ole-12.76 and Oil – 5%) whereas the firm has applied at 15.50% (Ole-13% and Oil-2.50%) yield, the Committee decided to approve the case at 17.76% yield as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Black Pepper Oleoresin</td><td>1.914 MT</td></tr><tr><td>2.</td><td>Black Pepper Oil</td><td>0.75 MT</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Light Black Pepper (Light Berries)</td><td>15 MT</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				S.No.	Description of Item	Quantity	1.	Black Pepper Oleoresin	1.914 MT	2.	Black Pepper Oil	0.75 MT	S.No.	Description of Item	Quantity	1.	Light Black Pepper (Light Berries)	15 MT
S.No.	Description of Item	Quantity																
1.	Black Pepper Oleoresin	1.914 MT																
2.	Black Pepper Oil	0.75 MT																
S.No.	Description of Item	Quantity																
1.	Light Black Pepper (Light Berries)	15 MT																

Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/101/2000-PC.II dated 7.2.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Double Sided Decorative Laminated Sheets (without barrier paper) Thickness 1.0 mm, Avg. Weight 1.45 Kg +/- 2.5%/Sq. Meter	1 Sq. Meter	1. Kraft paper (60gsm-205 gsm) 2. Base Paper (50gsm-150gsm) 3. Tissue Paper (20gsm-38gsm) 4. Phenol 5. Melamine 6. Methanol 7. BOPP Film	1.016 Kg 0.266 Kg 0.066 Kg 0.318 Kg 0.266 Kg 0.186 Kg 0.011 Kg

Note: i) The above norms have been worked out for 1.0 mm thickness with an average weight of 1.45 Kg +/- 2.5%/Sq. Meter

17 ii) In the case of variation in thickness/weight, the quantity of items of import i.e. Kraft paper, Phenol and Methanol to be allowed by adopting the follows:

$$A \times B / C$$

Where A = Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness
With average weight 1.45 Kg +/- 2.5%/Sq. Meter

B = The thickness or weight per Sq. meter of Double sided Decorative Laminated Sheet
(without barrier paper) to be exported

C = Either the thickness of 1.0 mm or weight of 1.45 Kg +/- 2.5%/Sq. Meter of 1.0 mm
Thickness

iii) The quantities of items at S.No.(2) Base paper (3) Tissue paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of Export product

- iv) The above Norms/formula can be extended upto the export product having thickness
Upto 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
	HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/03/09-10/7542 dt. 6.1.2011 stating that the weighted average yield comes to 10.95% whereas the firm has applied at 15 % yield, the Committee decided to approve the case at 15% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	44.59 MT	Light Black Pepper (Light Berries)	297.30 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:4/21/83-ALC1/2010	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 9.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	CAF Jointings Sheets (Containing Min. 40% Asbestos, 3.5% SBR & 3.5% NBR)	1 MT	1. Raw Asbestos Chrysotile 2. Synthetic Rubber SBR 3. Synthetic Rubber NBR	0.40 MT 0.035 MT 0.035 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:

20	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 9.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Boxes Made out of Kraft Paper	1.00 Kg	1. Kraft Paper of Rel. GSM 2. Industrial Corn Starch	1.10 Kg 0.028 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

21	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.				

22	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.				

23	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10/7543 dt. 6.1.2011 stating that the weighted average yield comes to 13.48% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 13.48% yield as under:-				
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	19.55 MT	Light Black Pepper (Light Berries)	145.04 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

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Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846 16.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10/7291 dt. 31.12.2010 stating that the weighted average yield comes to 13.98% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 13.98% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	15.03 MT	Light Black Pepper (Light Berries)	107.48 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

25	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.3.2011.			

26	Case No.:1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM11/	RLA File :34/24/040/00123/AM11/	Lic.No/Date:3410027876 07.09.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

27	Case No.:2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.1.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

	Case No.:6/25/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
	HO File :01/83/050/00440/AM11/	RLA File :10/24/040/00035/AM11/	Lic.No/Date:1010040117	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/04/09-10/6810 dt. 15.12.2010 stating that the weighted average yield comes to 12.66% (Ole.8.66% and Oil-4%) whereas the firm has applied at 15.5% (Ole-13% and oil-2.5%) yield, the Committee decided to approve the case at 15.5% yield as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresin	3.32 MT
2.	Black Pepper Oil	0.64 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	25.55 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:9/29/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
HQ File :01/83/050/00504/AM11/	RLA File :03/94/040/00549/AM11/	Lic.No/Date:0310594929 04.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/85/2007-PC.II dated 31.1.2011, the Committee decided to approve the case as under:-

Export Item No.	Qty.	Import Item	Qty.
1) White Master Batch 1240 (containing 40+/-1% Titanium Dioxide, 20+/-1% LLDPE and 40+/-1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Calcium Carbonate	0.4120 Kg 0.206 Kg 0.412 Kg
2) White Master Batch 1042 (containing 40+/-1% Titanium Dioxide, 30+/-1% LLDPE and 30+/-1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Calcium Carbonate 4. Optical Brightener	0.4100 Kg 0.3075 Kg 0.3075 Kg 0.0050 Kg
3) White Master Batch 303 (containing 82.5+/-1% LLDPE, 12+/-1% Silicone)	1 Kg	1. LLDPE Granules 2. Fumed Silica 3. Poly Tetra Fluro Ethylene	0.84975 Kg 0.03605 Kg 0.02060 Kg

Gum)	4. Silicone Gum	0.12360 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

30	Case No.:13/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
	HQ File :01/83/050/00508/AM11/	RLA File :31/24/040/00125/AM11/	Lic.No/Date:3110044911 06.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. (TSW Section) dated 9.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stitch Bonded Glass Fibre Fabrics	1.000 Kg	Glass Roving (SE 1500 2400 C-F Tack – Pak BP)	1.05 Kg/kg content in export
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:15/29/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
	HQ File :01/83/050/00510/AM11/	RLA File :03/95/040/00523/AM11/	Lic.No/Date:0310595492 06.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/48/2003-Ch.III dated 16.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricating Compound (Containing Stearic Acid 70%) and 30% of Impact Modifier (MBS) (Methyl Methacrylate/Butadiene/Styrene Copolymer)	1 Kg	1. Stearic Acid 2. Impact Modifier (MBS) Copolymer	0.700 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:18/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Approved
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32	HQ File :01/83/050/00513/AM11/	RLA File :31/24/040/00127/AM11/	Lic.No/Date:3110044925 08.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. (TSW Section) dated 9.2.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stitch Bonded Glass Fibre Fabrics	1.000 Kg	Glass Roving (i) (T 30 SE 1500 300 TEX BP) (ii) (T 30 SE 1500 207 4087 TKP BNT)	1.05 Kg/kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

33	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

34	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011 and 18.2.2011. Accordingly the case may be re-listed on 9.3.2011.			

35	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

	Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
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36	HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 20.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.				

37	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011				

38	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.				

39	Case No.:24/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00572/AM11/	RLA File :33/24/040/00005/AM11/	Lic.No/Date:3310016839 28.10.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.				

40	Case No.:25/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00573/AM11/	RLA File :33/24/040/00007/AM11/	Lic.No/Date:3310016840 28.10.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.				

41	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:09.03.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy				

of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011

42	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011			

43	Case No.:10/33/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00584/AM11/	RLA File :33/24/040/00008/AM11/	Lic.No/Date:3310016864 01.11.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011			

44	Case No.:11/33/83-ALC1/2010	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00585/AM11/	RLA File :05/23/040/00137/AM11/	Lic.No/Date:0510276248 02.11.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011			

45	Case No.:12/33/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011 . Accordingly the case may be relisted on 9.3.2011			

46	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.			

47	Case No.:15/33/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00589/AM11/	RLA File :04/24/040/00200/AM11/	Lic.No/Date:0410118636 04.11.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.			

48	Case No.:1/41/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00752/AM11/	RLA File :03/95/040/00588/AM11/	Lic.No/Date:0310608722 30.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.3.2011.			

49	Case No.:4/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00755/AM11/	RLA File :17/24/040/00049/AM10/	Lic.No/Date:1710003664 30.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.			

50	Case No.:2/41/83-ALC1/2010	Party Name:UNITED TECHNOLOGISTS	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00753/AM11/	RLA File :04/24/040/00272/AM11/	Lic.No/Date:0410120299 31.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 9.3.2011.. Accordingly the case may be re-listed on 9.3.2011.			

51	Case No.:5/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00756/AM11/	RLA File :17/24/040/00144/AM08/	Lic.No/Date:1710003672 31.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011.. Accordingly the case may be re-listed on 9.3.2011.			

	Case No.:6/41/83-ALC1/2010	Partv Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:45/83-ALC1/2010	Status:Case
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52			09.02.2011	Deferred
	HQ File :01/83/050/00757/AM11/	RLA File :17/24/040/00023/AM09/	Lic.No/Date:1710003674 31.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011.. Accordingly the case may be re-listed on 9.3.2011.			

53	Case No.:7/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00758/AM11/	RLA File :17/24/040/00057/AM09/	Lic.No/Date:1710003676 31.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011 .. Accordingly the case may be re-listed on 9.3.2011.			

54	Case No.:8/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00759/AM11/	RLA File :17/24/040/00107/AM09/	Lic.No/Date:1710003678 31.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks vide letter dated 22.2.2011.. Accordingly the case may be re-listed on 9.3.2011.			

55	Case No.:9/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00760/AM11/	RLA File :17/24/040/00052/AM10/	Lic.No/Date:1710003679 31.12.2010	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.3.2011.			

56	Case No.:12/41/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00763/AM11/	RLA File :31/24/040/00220/AM11/	Lic.No/Date:3110046267 03.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be re-listed on 9.3.2011			

	Case No.:11/41/83-ALC1/2010	Partv Name:ARIES DYE CHEM INDUSTRIES.	Meet No/Date:45/83-ALC1/2010	Status:Case
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57			09.02.2011	Deferred
	HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011			

58	Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011			

59	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011			

60	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011			

61	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011			

62	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:09.03.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 9.3.2011

63	Case No.:7/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00841/AM11/	RLA File :17/24/040/00037/AM11/	Lic.No/Date:1710003727 27.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 9.3.2011			

64	Case No.:2/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00836/AM11/	RLA File :08/24/040/00212/AM11/	Lic.No/Date:0810095816 28.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 9.3.2011			

65	Case No.:3/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00837/AM11/	RLA File :08/24/040/00213/AM11/	Lic.No/Date:0810095817 28.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

66	Case No.:4/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00838/AM11/	RLA File :08/24/040/00321/AM11/	Lic.No/Date:0810095818 28.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

67	Case No.:5/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00839/AM11/	RLA File :08/24/040/00322/AM11/	Lic.No/Date:0810095819 28.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

68	Case No.:6/45/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00840/AM11/	RLA File :08/24/040/00331/AM11/	Lic.No/Date:0810095836 28.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

69	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. Accordingly the case may be re-listed on 9.3.2011..			

70	Case No.:11/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00845/AM11/	RLA File :17/24/040/00043/AM09/	Lic.No/Date:1710003736 31.01.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

71	Case No.:9/45/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00843/AM11/	RLA File :10/24/040/00097/AM11/	Lic.No/Date:1010041649 01.02.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

72	Case No.:10/45/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:45/83-ALC1/2010 09.02.2011	Status:Case Deferred
	HQ File :01/83/050/00844/AM11/	RLA File :05/23/040/00303/AM11/	Lic.No/Date:0510282725 01.02.2011	Defer Date:09.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.3.2011			

Date:23.02.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer